GOVERNMENT OF INDIA HEAVY INDUSTRIES AND PUBLIC ENTERPRISES LOK SABHA

UNSTARRED QUESTION NO:912
ANSWERED ON:08.08.2013
PAYMENTS BY INSTRUMENTATION LTD
Bhadana Shri Avtar Singh;Dhotre Shri Sanjay Shamrao;Rathwa Shri Ramsinhbhai Patalbhai

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether M/s. Instrumentation Ltd. (IL) are engaged in unfair trade practices by arbitrarily withholding payments of Small Scale Industries (SSIs) engaged in manufacturing of cables;
- (b) if so, the details thereof;
- (c) whether according to term of purchase orders placed on cable manufacturers, the payment conditions were on `Back to Back` basis i.e. to release the payments on receipt of the same from clients;
- (d) if so, the reasons for violating the terms and conditions of purchase orders by IL resulting into financial hardship to cable manufacturers; and
- (e) the steps L have taken so far to release the payment of SSI units manufacturers of cable forthwith?

Answer

MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL)

- (a)& (b): No. Owing to sickness and time & cost overrun due to partial implementation of the Modified Revival Scheme of the Company, it has been facing a critical financial crisis and acute shortage of funds. There is no deliberate diversion of funds, but, the critical fund requirements which are mandatory in nature are being addressed on priority.
- (c) & (d): There are terms and conditions in some Purchase Orders for back to back payment to suppliers; however, as explained at (a), above payments could not be released due to acute shortage of funds.
- (e): All out efforts have been made to make all due payments subject to availability of funds.